

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 104
Appeal-75/ND/2024

IN THE MATTER OF:

Income Tax Officer Ward 13 1 New Delhi

...APPELLANT

Vs.

ROC.(M/s. Jagriti Farm Developers Pvt. Ltd)

...RESPONDENT

Section
U/s 252

Order delivered on 01.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant/IT Department

:Mr. Shlok Chandra SSC alongwith
Ms. Madhavi Shukla and Ms. Priya
Sarkar JSC IT Department

For the RoC

:

ORDER

This is the appeal filed by the Income Tax Department under Section 252 of the Companies Act, 2013, seeking restoration of the Respondent company which was struck off by the order of RoC passed under Section 248 of the Companies Act, 2013.

Heard the Ld. Counsel on behalf of the Applicant Income Tax Department. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **11.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)